

No. 8076

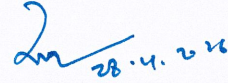
Dated. 28 /04/2026

**High Court of Chhattisgarh, Bilaspur**

**Sale Notice**

Sealed Quotations are invited from reputed Buyer/Contractor/Agencies for sale of useless/old/scrap etc. furniture on “As is where is basis” and “As is what is basis” at High court of Chhattisgarh at Bilaspur.

For details terms and conditions see in High Court Website  
**[www.highcourt.cg.gov.in](http://www.highcourt.cg.gov.in)**

  
28.4.26

**(Rajnish Shrivastava)**  
**Registrar General**

## High court of Chhattisgarh: Bilaspur

No.....8076.....Tender/Pro/2026

Dated.....28/04/2026

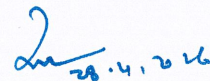
### SALE NOTICE

Sealed quotations are invited from reputed Buyer for **sale of useless/old/scrap etc. furniture on "As is where is basis" and "As is what is basis" at High Court of Chhattisgarh Bilaspur [Annexure "X"]**.

### TERMS AND CONDITIONS

- 1) Last date of submission of the quotation in prescribed format is 08/05/2026 either by hand or registered post during the office hours i.e. from 10.15 a.m. to 5.00 p.m. on every working day till the last date. The quotaion will not be accepted by other means apart.
- 2) The Scrap material will be sold in as is where is condition. No claim or dispute will be entertained in this regard after sale.
- 3) The buyer shall quote the amount in Rupees for whole lot for furniture articles [as mentioned at Annexure "X"], in sealed quotation by indicating on envelope "Quotation for purchase of useless/old/scrap etc. furniture".
- 4) The buyer must not be black listed by Central/State Government, Corporation of Government undertakings. Undertaking to that effect must be submitted by the Agency.
- 5) Decision of this Registry in this regard shall be final and binding on the Agency.
- 6) The said furniture is available for inspection on any working day between 3.00 p.m. to 5.00 p.m. prior to last date of submission of quotations i.e. up to --/05/2026 in co-ordination with a responsible officer/official from the Protocol Department of this Registry.
- 7) The prescribed format for submitting the quotation is at **Annexure- "Y"** which may be downloaded from website : [www.highcourt.cg.gov.in](http://www.highcourt.cg.gov.in)
- 8) All materials will be sold in one lot to the successful buyer & no partial buy shall be entertained. The Agency shall quote the amount in Rupees for whole lot. The items shall be sold to the highest buyer.
- 9) The buyer should submit a security amount **Rs. 500/- (Rs. Five Hundred Only)** in the form of A/c Payee Demand Draft in favour of Registrar General, High Court of Chhattisgarh payable at Bilaspur with the quotation. Quotation without security amount shall be summarily rejected.
- 10) The security deposit will be refunded to the unsuccessful buyers after successful completion of the sale proceedings.
- 11) The interested agencies may submit the quoted price buy duly stamped and signed in a sealed envelope along with photocopies of relevent documents i.e. Shop Act License, PAN Card and acceptance of Terms & Conditions etc.

- 12) The items once sold to the successful agency shall not be taken back on any condition whatsoever.
- 13) The successful Buyer/Contractor/Agency shall pay the entire amount so quoted, either by cash or a Demand Draft within 24 hrs, in the office of the Registrar General, High Court of Chhattisgarh, Bilaspur.
- 14) The Registry will issue sale order in favour of successful agency in respect of buyer of useless/old/scrap etc. furniture.
- 15) Time limit for removal of the sale materials shall be 3 days from the date of issue of work order. The successful Agency is required to lift the sold articles at his/her own cost within 03 days of receipt of communication from the office, during office hours.
- 16) While carrying the articles, care shall be taken not to create nuisance in the premises of the Hon'ble High Court.
- 17) Delivery, freight and all other charges shall be born by the buyer/contractor agency and no separate payment shall be made on this account.
- 18) All materials/ articles mentioned in Annexure "X" shall be lift from site by the agency at its own cost. The cost on this account shall be deemed to be included in the quoted offer.
- 19) Any damage caused by the workmen of the buyer/contractor to wall, ceiling, floors and fixtures etc should be made good at the contractor's cost.
- 20) The undersigned reserves the right to adjourn or cancel or modify the terms of sale with or without notice and will not be liable for any loss or inconvenience cause to anyone in this regard.
- 21) The decision of the high court Registry in the qualification criteria shall be final. No correspondence will be entertained outside the process of negotiation/ discussion with the High Court Registry.
- 22) High Court of Chhattisgarh, Bilaspur reserves the right to accept or reject any quotation.
- 23) Legal dispute, if any, shall be subjected to the jurisdiction of Bilaspur.
- 24) The minimum offset value of the articles is **Rs. 31,600/-**



**(Rajnish Shrivastava)**  
**Registrar General**

**ANNEXURE-'X'**

<b>S.No.</b>	<b>Name of Scraps Item</b>	<b>Furniture No.</b>
1.	Executive Chair	05
2.	Revolving Office Chair High Back	11
3.	Revolving Computer Chair	27
4.	Visitor Chair (Blue)	16
5.	Court Room Chair	18
6.	Loha Chair	71
7.	03 Seater Purported Chair	04
8.	Office Table	15
9.	Computer Table	11
10.	Steel Rack Parts	07
11.	Court Room Chair (Wooden)	03
12.	Chair Parts (Hydraulic)	75

## ANNEXURE 'Y'

(On letter head of Buyer/Contractor/Agency/firm)

### Price quoted for sale of useless/old/scrap etc. furniture

Name of Buyer	
Address & Contact No.	
Quoted Amount considering Annexure "X"	

### List of Documents etc.

Sr. No.	Particulars	Documents enclosed Yes/No
1	1] Shop Registration	1] 2]
2	2] PAN Card	
3	2] Security Amount of Rs. 500/- DD No. _____ Dtd.	
4	Copy of Acceptance of terms and conditions with the sign & seal of company/agency/Contractor	

## Declaration Form

I/We \_\_\_\_\_ Buyer/ Contractor/  
Contracting firm am/are hereby quoting the amount of the sale of  
material as mentioned in the Annexure “X” i.e. **useless/old/scrap etc.  
furniture**, as per the scope and conditions stipulated in sale notice.

I/We have read and understood the terms and conditions  
given in the sale notice and agree to abide by them. The amount quoted  
by me/us are final and I/we will not withdraw my/our offer & also  
my/our firm is not black listed by Central/State Govt., Corporations or  
Government undertakings.

Date:

Signature of the Buyer/Contractor/Agencies  
Address

Specimen Envelope

**ENVELOPE**

**Sale of useless/old/scrap etc. furniture**  
**(High Court of Chhattisgarh)**

Sale Notice no. <sup>2076</sup>...../Pro/2026 Dated <sup>28</sup>.. /04/2026

To,

The Registrar General,  
High Court of Chhattisgarh,  
**Bodri, Bilaspur (C.G.)**

From:-

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